Most Urgent/Out Today Gazette Notification Extra-ordinary (Part-IV)

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI.

(Department of Law, Justice and Legislative Affairs), 8th Level, 'C'Wing, Delhi Secretariat, New Delhi-110002

No.F.14(9)/LA-2000/

Dated

February, 2002

To

The Addl.Secretary(GAD/Co-ordination), Govt. of N.C. T. of Delhi. 2nd Level, A'Wing, Delhi Secretariat, I.P.Estate, New Delhi-110002.

Subject:

Gazette Notification of the Members of Legislative Assembly of the National Capital Territory of Delhi (Salaries, Allowances, Pension etc.) (Amendment) Act, 2001 (Delhi Act No.3 of 2002).

Sir.

directed to forward herewith two copies of the above notification (English and Hindi version) for publishing in the Delhi Gazette (Part_IV) Extra-ordinary today itself. It is requested that at least 10 copies of the same may be sent to this department as soon as it is received from the pre

Gove. of N.C.T. at Belli L. P. Estate, New Bolley Yours faithfully.

(R.K. PARBHAKAR). y Secretary (Law & Judl).

February, 2002 Dated

No. F. 14(9)/LA-2000/ 27/LA

Encls: As above.

Copy forwarded for information & necessary action to:-

Sh. Sudesh Kumar, Deputy Secretary to the Govt. of India, Ministry 1. of Home Affairs, New Delhi with reference to his letter No.U-11019/2/2002-UTL dated 20.2.2002.

Secretary to L.G., Raj Niwas, Delhi-110054. 2. 3.

Secretary (Legislative Assembly), Old Sectt; Delhi-110054.

Secretary to Chief Minister, Delhi Sectt; New Delhi-110002 4. O.S.D. to Chief Secretary, Delhi Secretariat, New Delhi-110002, 5.

Library-in-charge(Vidhan Sabha)Old Sect; Delhi-110054. 6.

Sh. N. G. Goswami, Legislative Counsel, Law Deptt. New Delhi. 7. P.S. to Secretary, (Law, Jus. & L.A.), Delhi Sectt; New Delhi. 8.

> (R.K.PARBHAKAR). Deputy Secretary (Law & Jud1).

> > R K PARRHAKAR eputy Secretary (! J. & L.A.) - of NCT of Dahi-54

(To be published in Part IV of Delhi Gazette Extraordinary), GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI, (Department of Law, Justice and Legislative Affairs), 8th Level, C. Wing, Delhi Secretariat, New Delhi-110002

No.F. 14(9)/LA-2000/

Dated

February, 2002

NOTIFICATION

The following Act of the Legislative Assembly of the National Capital Territory of Delhi received the assent of the President on 15.2.2002 and is hereby published for general information.

The Members of Legislative Assembly of the National Capital Territory of Delhi(Salaries, Allownces, Pension etc.) (Amendment) Act, 2001 (Delhi Act No. 3 of 2002).

(As passed by the Legislative Assembly of the National Capital Territory of Delhi on 20th December, 2001)

further to amend the Members of Legislative Assembly of the National Capital Territory of Delhi(Salaries, Allowances, Pension, etc.) Act, 1994 (Delhi Act 6 of 1995).

AN ACT

BE it enacted by the Legislative Assembly of the National Capital Territory of Delhi in the Fifty-second Year of the Republic of India as follows:-

1.Short Title, and commencement.

- (1) This Act may be called the Members of Legislative Assembly of the National Capital Territory of Delhi (Salaries, Allowances, Pension, etc.) Amendment Act 2001
- (2) It shall come into force on such date as the Lieutenant Governor may, by notification in the official Gazette, appoint.

2. Amendment of section 3.

In the Members of Legislative Assembly of the National Capital Territory of Delhi (Salaries, Allowances, Pension, etc.) Act, 1994 (Delhi Act 6 of 1995) (hereinafter referred to as "the principal Act")-

(a) in sub section (1) -

(i) for the words "two thousand rupees", the words "three thousand rupees" shall be substituted;

(ii) for the words "two hundred twentyfive rupees", the words "four hundred rupees" shall be substituted.

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- (b) In subsection (2), for the words "two thousand rupees", the words "six thousand rupees" shall be substituted;
- (c) In sub-section (4), for the words "a secretarial allowance of five thousand five hundred rupees per mensem", the words "as secretarial assistance of seven thousand rupees per mensem" shall be substituted.

3.Amendment of section 4

In the principal Act, in section4, after the words "Group "A" officers" and before the words "serving in connection with the Government", the words "of the highest grade" shall be inserted.

4. Amendment of section 6

In the principal Act, in section 6, for the words, figures and brackets "and 1300 free local calls (bi-monthly) made there from as admissible to Group 'A' officers of the Government" occurring at the end, the words "and up to 2000 free local calls per month made there from." Shall be substituted.

5. Substitution of new section for section 6A In the principal Act, for section 6A, the following section shall be substituted, namely:-

"6A. <u>Travelling facilities</u> – A Member shall be entitled to the reimbursement of actual expenditure annually up to maximum of thirty-five thousand rupees on travel within India for self and members of the family."

(R.K.PARBHAKAR),

Deputy Secretary(Law & Judl.)

R. K. PARBHAKAR Lapuly Tecretary (L.J. & L.A.) Solve of NCT of Dahi-54 १दिल्ली राजपत्र भाग-4१असाधारण १ में प्रकाशानार्थं१ राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार, १विधि, न्याय एवं विधायी कार्य विभाग्१, 8वां तल, "सी "खण्ड, दिल्ली सच्वालय, नई दिल्ली-110002∙

संख्या:फा.१४११ विधायी कार्य-2000/

दिनांक फरवरी, 2002

अधिसूचना

राष्ट्रपति की दिनांक 15·2·2002 को मिली अनुमति के पश्चात् विधान सभा राष्ट्रीय राजधानी क्षेत्र दिल्ली द्वारा पारित निम्नलिखित अधिनियम जनसाधारणा के सूचनार्थ प्रकाशित किया जा रहा है:-

राष्ट्रीय राजधानी क्षेत्र दिल्ली विधानसभा के सदस्यों के §वेतन,भत्ते,भेशन आदि§ {स्प्रोधन् अधिनियम,200। }दिल्ली अधिनियम संख्या उ वर्ष,2002}.

∛राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधान सभा झारा 20 दिसम्बर,2001 को यथा पारित्र∛•

राष्ट्रीय राजधानी क्षेत्र दिल्ली विधान सभा के सदस्यों १वेतन,भत्ते,पेशन आदि१ अधिनियम,।९९४१।९९५ का दिल्ली अधिनियम ६१में आगे स्राोधन के लिए एक अधिनियम

यह राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधानसभा द्वारा भारतीय गणते के बावनवें वर्ष में निम्नानुसार अधिनियमित किया जाएगा :--

संक्षिप्त शीर्षक तथा प्रारंभ :-∮1∮ यह अधिनियम राष्ट्रीय राजधानी क्षेत्र दिल्ली विधानसभा सदस्य ∮वेतन, भत्ते, पेंशन आदि ∯संशोधन्म् अधिनियम, 2001 कहा जाए ।
∮2∮ यह उपराज्यपाल द्वारा सरकारी राजपत्र में अधिसूचना द्वारा नियत तिथि से प्रभावी होगा ।

2. धारा 3 का संशोधन :-

राष्ट्रीय राजधानी क्षेत्र दिल्ली विधानसभा सदस्यों \oint वेतन, भत्ते, पेशन आदि \oint अधिनियम, 1994 \oint 1995 का दिल्ली अधिनियम $6\oint$ \oint यहां इसके पश्चात् "मूल अधिनियम" के रूप में संदर्भित \oint में :-

≬1≬ "दो हजार रुपये" शब्दों के स्थान पर "तीन हजार रुपये" शब्दों को प्रतिस्थापित किया जाएगा; ≬ ≬ "दो सौ पच्चीस रुपये" शब्दों के स्थान पर "चार सौ रुपये" शब्दों को प्रतिस्थापित कि*मा*जाएगा

्रेंख्ं उपधारा (्रे2) में "व्हें हजार रूपये" शब्दों के स्थान पर "छह हजार रूपये" शब्दों को प्रतिस्थापित किया जाएगा । **७**

≬ग्∮ उपधारा ≬4∮ में "प्रतिनाह पाँच हजार पाँच सौ रुपये" को सचि*वाल्म* भत्ता" शब्दों के स्थान पर "प्रतिमाह सात हजार रूपये का सचिवालय भत्ता" शब्दों को प्रतिस्थापित किया जाएगा ।

3. धारा 4 का संशोधन :-

4.

मूल अधिनियम में, धारा 4 में, "समूह"क" अधिकारियों" शब्दों के पश्चात् तथा "सरकार का कार्य करने वालें" शब्दों के पूर्व "उच्चतम ग्रेड" शब्दों को जोड़ा जाएगा ।

धारा 6 का संशोधन :-

मुल अधिनियम में, धारा कं में अन्त पर आने वाले शब्द संख्या तथा कोष्ठक तथा इनमें 1300 नि:शुल्क स्थानीय कॉल प्रति दो माह जो सरकार के समूह "क" कारियों को ग्राह्य हैं," के स्थान पर इनमें से 4000 तक नि:शुल्क स्थानीय काल प्रतिमाह" प्रतिस्थापित किया जाएगा ।

5· धारा 6 क के स्थान पर नई धारा का प्रतिस्थापन :मूला अधिनियम में,धारा 6 क के स्थान पर निम्नलिखित धारा प्रतिस्थापित
की जाएगी, अर्थाद :-

" 6क यात्रा सुविधाएँ: - प्रत्येक सदस्य भारत में यात्रा के लिए स्वयं तथा अपने परिवार के सदस्यों के लिए अधिकतम, पैतीस हजार स्पयं तथा वार्षिक वास्तिक खर्च की प्रतिपूर्ति का हकदार होगा।

श्वार ० के ० प्रभाकर है.

उप सिव्वि विधि एवं न्याय 🎙 •